

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:1826
ANSWERED ON:01.12.2009
DNA PROFILING DATABANK
Rajesh Shri M. B.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken initiative to set up a DNA Profiling Databank;
- (b) if so, the details thereof;
- (c) whether the Union Government has received proposals from the various State Governments in this regard;
- (d) if so, the details thereof, State-wise; and
- (e) the total funds likely to be provided in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): The Department of Biotechnology, Ministry of Science and Technology recognized the need to create an appropriate legislation to regulate various issues relating to DNA Profiling, establishment of DNA Data Bank, setting of standards, quality control, quality assurance, obligations and accreditation of DNA laboratories. Accordingly, Department had set up a DNA Profiling Advisory Committee (D-PAC) in December, 2003 with the approval of Cabinet to make recommendations for enacting a suitable legislation. The Committee submitted its report and a Draft Profiling Bill in 2006. The Draft Bill was circulated by Deptt. of Biotechnology to all the concerned Ministries/Departments of Govt. of India and comments received have been suitably incorporated in the Draft Bill. One of the provisions of the DNA Profiling Bill is the establishment of DNA Data Bank by the Central and the State Governments. DNA Profiling Bill is yet to be introduced in Parliament by Deptt. of Biotechnology.

(c) to (e): There is an approved plan scheme of Directorate of Forensic Science, captioned "Creation of National DNA Data base Facility for Suspects/Convicts/Volunteers/ Unidentified Dead Bodies and Unknown Profiles From Crime Scene having an allocation of Rs. 42.60 lakhs under the 11th Five Year Plan Scheme. The same would be implemented as and when DNA Bill is passed by Parliament.